

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.2533/2004

Friday, this the 20th day of May 2005

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.K. Misra, Member (A)

Smt. Subhashiata
TGT Social Science
R/o 289-C, Pocket J&K
Dilshad Garden, Delhi-95

Applicant

(By Advocate: Shri Amit Anand)

Versus

1. Government of NCT of Delhi through
Secretary
Delhi Sachivalaya
IP Estate
2. Director of Education
Government of NCT of Delhi
Old Secretariat, Delhi
3. Additional Director of Education (Admn)
Directorate of Education
Government of NCT of Delhi
Old Secretariat, Delhi
4. Smt. Chaman Bala
TGT
(to be served through respondent No.2)
5. Smt. Rachna Kumari
TGT
(to be served through respondent No.2)

Respondents

(By Advocate: Ms. Simran for Smt. Avnish Ahlawat)

O R D E R (ORAL)

Justice V.S. Aggarwal:

During the pendency of the present petition, it is not being disputed that on 17.5.2005, an order has been passed regularly promoting the applicant and other persons. Keeping in view the same, learned counsel for applicant states that he may be permitted to withdraw the present petition with liberty to take

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(2)

recourse under law pertaining to other claims that have not been given to the applicant.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.



(M. K. Misra)
Member (A)



(V. S. Aggarwal)
Chairman

/sunil/